

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-911(PB)/2020

IN THE MATTER OF:

Sanjib Kumar Dey & Ors. Applicant/petitioner
Vs.
Concept Capital Infra Projects Pvt. Ltd. Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 01.10.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

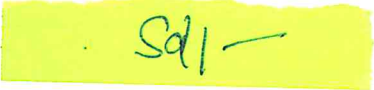
For the Petitioner(s):- Mr. Srijan Sinha, Mr. Himanshu
Chaubey, Advs.

ORDER

On the Company Petition filed by the home-buyers, the corporate debtor counsel has stated that the number of applicants have not met the qualification criteria and also other issues to say that these applicants are the home-buyers in the project floated by the corporate debtor, therefore, the corporate debtor counsel is directed to file reply and also written submissions by next date of hearing.

List on 28.10.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)